

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**RA-110/2019 in  
OA-4152/2014**

**New Delhi, this the 03<sup>rd</sup> day of May, 2019**

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

1. Govt. of NCT of Delhi,  
Delhi Secretariat,  
Sports Building, Near ITO,  
New Delhi.
2. Principal Secretary (Education),  
Appellate Authority,  
Old Secretariat, Delhi.
3. Directorate of Education  
Delhi Administration,  
Old Secretariat, Delhi. .... **Applicants**

(through Sh. Saurabh Chadda and Sh. Rohit Bhagat)

**Versus**

Smt. Harsh Chaliha (TGT Hindi)  
W/o Sh. T.C. Chaliha,  
R/o E-42, Satyawati Colony,  
Ashok Vihar-III, Delhi. .... **Respondent**

**ORDER(ORAL)**

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman**

The respondents in OA No. 4152/2014 filed this RA with a prayer to review the order dated 19.12.2018.

2. We heard Sh. Saurabh Chhada, learned counsel for the review applicant at length.

3. The OA was filed by the respondent herein challenging the order dated 27.06.2014 through which she was removed from service. The reason was that the respondent herein was appointed as a Trained Graduate Teacher against a vacancy reserved for SC and according to the respondents therein, her social status was not correctly stated.

4. In the order under review it was categorically mentioned that the respondent was issued the caste certificate stating that she belongs to SC by the competent authority of the Delhi Administration based upon her marriage to a person belonging to SC category and as long as the caste certificate remained, there was no basis for the Disciplinary Authority to pass orders of removal.

5. In this review it is stated that way back on 21.08.1987, the Deputy Commissioner opined that the caste certificate issued to the respondent deserves to be withdrawn immediately. However, no mention is made as to whether proceedings were initiated by that office or whether it has led to the ultimate cancellation of the caste certificate. The mere expression of doubt about the social status of the respondent is neither here nor there. We do not find any merit in the RA and accordingly it is dismissed.

**(Mohd. Jamshed)  
Member (A)**

**(Justice L. Narasimha Reddy)  
Chairman**

/ns/